

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-16/171/ND/2017

In the matter of
Mandakini Coal Co. Ltd

....PETITIONER

SECTION :
Under Section 441 32/33

Order delivered on 04.4.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)
(V.K. Subburaj)
Hon'ble Member (Tech.)

For the Petitioner /applicant : -
For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present and represents that an Application has been duly filed vide diary No.3114 dated 4.4.2018 seeking for exemption for filing the application jointly under Section 441 of the Companies Act, 2013. However, perusal of the record of this Tribunal shows that the same is not available. In the circumstances, the Bench Officer is directed to check and up-date the records of this Tribunal on or before the next date of hearing which is fixed on 25.4.2018.

List on 25.4.2018.


-Sd-

MEMBER (TECHNICAL)


-Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
04.4.2018